

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 429/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at NLCIL Thermal Power Station-II (Stage I – 3x210 MW & Stage II- 4x210 MW) and Thermal Power Station I Expansion (2x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : NLC India Limited

Respondents : TANGEDCO and Ors.

Date of Hearing : 18.12.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, NLC India Ltd.  
Ms. Anushree Bardhan, Advocate, NLC India Ltd.  
Ms. Poorva Saigal, Advocate, NLC India Ltd.  
Shri Shubham Arya, Advocate, NLC India Ltd.  
Shri J. Dhanasekaran, NLC India Ltd.  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking approval of additional expenditure on account of installation of various Emission Control System at Petitioner's Thermal Power Station II (Stage I - 3x210 MW & Stage II - 4x210 MW) and Thermal Power Station I Expansion (2x210 MW) in order to meet Revised Emission Standards. Learned senior counsel requested to issue notice to the Respondents.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to approach the CEA to get the proposal examined by CEA, firm-up the technology to be used for its Thermal Power Stations and submit alongwith CEA's recommendation.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 17.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.1.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.



5. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

